

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH  
AMARAVATI**

**SUB: ANDHRA PRADESH JUDICIAL ACADEMY** – Road-map for the successful implementation of the Bharatiya Nyaya Sanhita, 2023, the Bharatiya Nagarik Suraksha Sanhita, 2023 and the Bharatiya Sakshya Adhinyam, 2023 – Round 3: District Level workshop with the participation of Nodal Officers/District Delegates and Special Guests , if any - Orders issued – Regarding.

- READ:
1. Letter roc.No.350/2024-B.Spl., dated 06.04.2024 from the Registrar(Vigilance), High Court of Andhra Pradesh.
  2. High Court's Proceedings Roc.No.348/2024-B.Spl., dated 04.04.2024, transferring District Judge.
  3. High Court's Proceedings Roc.No.349/2024-B.Spl., dated 04.04.2024.
  4. Office Note dated 11.04.2024 placed before the Hon'ble President, Board of Governors of A.P. Judicial Academy and instructions thereof.
  5. Letter Roc.No.129/APJA/2024, dated 11.04.2024, from the Director, A.P. Judicial Academy.
  6. Letter Roc.No.171/APJA/2024, dated 16.04.2024 from the Director, A.P. Judicial Academy.
  7. High Court's Roc.No.350/2024-Bspl. Dated 19.04.2024

**ORDER ROC.NO.350/2024-B.SPL. DATED:14.05.2024**

**In continuation of High Courts Circular vide Roc.No.350/2024 Dated 19.04.2024:**

The trained officers (vide Roc.No.350/2024) at Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District are permitted to conduct training programme i.e., Round 3: District Level workshop with the participation of Nodal Officers/District Delegates and Special Guests , if any at their respective Districts, in either Slot 1 (15.06.2024, 16.06.2024) or Slot 2 (22.06.2024, 23.06.2024) or any other convenient date as directed by the Hon'ble Administrative Judges.

Schedule of the above said 02 days training programme is enclosed herewith.

  
**REGISTRAR (VIGILANCE)**

To

1. The Officers Concerned
2. The Registrar General, High Court of Andhra Pradesh, Amaravati

3. The Personal Secretaries to Hon'ble Administrative Judges .  
(With a request to place the same before their lordships)
4. The Registrar (IT-cum-CPC) with a request to upload the same in AP High Court website.
5. The Principal District Judges Ananthapuramu, Chittoor, Y.S.R Kadapa, East Godavari at Rajamahendravaram, Guntur, Krishna at Machilipatnam, Kurnool, S.P.S.R Nellore, Prakasam, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.
6. The Director, Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District.

SESSION NO.	TIME	TOPIC	RESOURCE PERSON
<b>DAY – 1</b>			
1	10:00 A.M. to 10:30 A.M.	<ul style="list-style-type: none"> <li>• Overview of Major Reforms in all Criminal Laws</li> <li>• Philosophy behind introducing Reforms in Criminal Laws</li> </ul>	
2	10:30 A.M. to 12:00 P.M.	<p><b>Bharatiya Nyaya Sanhita, 2023 (B.N.S.)</b></p> <ul style="list-style-type: none"> <li>• Overview and Comparison</li> </ul> <p>(Additions, Deletions, Modifications and Reorganization of Chapters and Sections)</p> <ul style="list-style-type: none"> <li>• Relevance of New Crimes introduced as a means to address Contemporary Challenges</li> </ul>	
<b>TEA BREAK – 12:00 P.M. to 12:15 P.M.</b>			
3	12:15 P.M. to 01:15 P.M.	Punishment Scheme under Bharatiya Nyaya Sanhita: A Review	
<b>LUNCH BREAK – 01:15 P.M. to 02:00 P.M.</b>			
4	02:00 P.M. to 03:15 P.M.	<ul style="list-style-type: none"> <li>• Prosecution related reforms</li> <li>• Bail related reforms</li> <li>• Role of Trial Judge in Plea Bargaining</li> </ul>	
<b>TEA BREAK – 03: 15 P.M. to 03:30 P.M.</b>			
5	03:30 P.M. to 05:00 P.M.	<ul style="list-style-type: none"> <li>• Trial in absentia</li> <li>• Reforms related to Adjournment</li> <li>• Commutation of Sentence</li> <li>• Compensation</li> </ul>	
<b>DAY - 2</b>			
1	10:00 A.M. to 11:30 A.M.	<p><b>Bharatiya Sakshya Adhinyam, 2023 (B.S.A)</b></p> <ul style="list-style-type: none"> <li>• Overview</li> </ul> <p>(Additions, Deletions, Modifications and Reorganization of Chapters and Sections)</p> <ul style="list-style-type: none"> <li>• Analysis of Electronic Evidence and its admissibility under B.N.S.</li> </ul>	

		<ul style="list-style-type: none"> <li>• New dimensions in assessing the relevancy of facts, primary and secondary evidence, oral evidence and documentary evidence, public documents, burden of proof and other allied reforms: Role of a Trial Judge</li> <li>• Discourse on scientific methods and electronic or digital evidence in B.N.S.S.</li> </ul>	
<b>TEA BREAK – 11:30 A.M. to 11:45 A.M.</b>			
2	11:45 A.M. to 01:00 P.M.	<p style="text-align: center;"><b>Bharatiya Nagarik Suraksha Sanhita, 2023 (B.N.S.S.)</b></p> <ul style="list-style-type: none"> <li>• Overview and Comparison (Additions, Deletions, Modifications and Reorganization of Chapters and Sections)</li> <li>• B.N.S.S: Pre trial Process and Role of Magistrate from FIR to filing Police Report</li> </ul>	
<b>LUNCH BREAK – 01:00 P.M. to 02:00 P.M.</b>			
3	02:00 P.M. to 03:20 P.M.	<p>From taking cognizance to commencement of trial.</p> <p>Reforms in trial Procedure:</p> <ul style="list-style-type: none"> <li>• Sessions Trial</li> <li>• Warrant Trial</li> <li>• Summons Trial</li> <li>• Summary Trial</li> </ul> <p>Appeals and Revisions</p>	
<b>TEA BREAK – 03:20 P.M. to 03:40 P.M.</b>			
4	03:40 P.M. to 05:00 P.M.	<ul style="list-style-type: none"> <li>• Role of a Trial Judge</li> <li>• Syndicate Discussion</li> <li>• Feedback, Way Forward &amp; Closing Ceremony</li> </ul>	